

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

APPEAL NO. 218 OF 2015

Dated: 19th April, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I. J. Kapoor, Technical Member**

In the matte of:-

Byrnihat Industries Association

.... Appellant(s)

Versus

Meghalaya State Electricity Regulatory Commission & Anr.

... Respondent (s)

Counsel for the Appellant(s)

: Mr. Anand K. Ganesan
Ms. Neha Garg

Counsel for the Respondent(s)

: Mr. Buddy A. Ranganadhan
Mr. D.V. Raghu Vamsy for R-1

ORDER

Learned counsel for the appellant seeks three weeks time to file rejoinder. She may file the same on or before 10.05.2016 after serving copy on the other side.

List the matter on **18.05.2016**. In the meantime, pleadings be completed.

**(I. J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**

ts/dk